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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 16th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 41579 of 2025

BABULAL Versus STATE OF MP

Appearance:

Shri Ashish Gupta - Advocate for the applicant.

Shri K K Tiwari- G.A. for the State.

<u>ORDER</u>

They are heard. Perused the case diary/challan papers.

- 2] This is the applicant's first bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.455/2025 registered at Police Station Rajpur, District Barwani (MP) for offence punishable under Sections 109, 296, 115(2), 333, 191(2), 191(3) and 190 of BNS. The applicant is in custody since 18.08.2025.
- 3] The allegation against the applicant is of his involvement in the aforesaid case, wherein, the main allegations of assault and attempt to murder are against the coaccused Jeta and Vikram.
- 4] Counsel for the applicant has submitted that in the FIR, six persons were named, however, the applicant's name was not mentioned by the complainant, and in his statement recorded under Section 161 of Cr.P.C. also, he has not named the applicant, however, subsequently, the name of the applicant was disclosed by the coaccused Kailash in his disclosure memo. Counsel has submitted that apart from the aforesaid memo, there is nothing on record to connect the applicant with the offence, as

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his name is not mentioned by any of the witnesses. It is further submitted that the applicant is lodged in jail since 18.08.2025 and the final conclusion of trial is likely to take sufficient long time. Hence, it is submitted that the bail application be allowed and applicant be released on bail.

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- 5] Counsel for the respondent / State, on the other hand has opposed the prayer.
- 6] Having considered the rival submissions, perusal of the case diary and considering the documents filed on record, including the statements of the witnesses, this Court is inclined to allow the present application.
- 7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
 - 8] M.Cr.C. stands *allowed* and *disposed of*.

 Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar